



കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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	Thiruvananthapuram, Tuesday	1193 വൃശ്ചികം 27 27th Vrischikam 1193	
		1939 അഗ്രഹായനം 21 21st Agrahayana 1939	

### PART I

## Notifications and Orders issued by the Government

**General Administration Department**  
**General Administration (Special-C)**

NOTIFICATION

No. E-1785879/Spl.C2/2017/GAD.

*Thiruvananthapuram, 25th October 2017.*

The Hon'ble Mr. Justice C. K. Abdul Rehim, Judge, High Court of Kerala who has been granted leave on full allowances from 16-8-2017 to 31-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No.6740/2017/GAD dated 25-10-2017 has assumed charge and rejoined duty on the Forenoon of 13-9-2017 availing holidays on 15-8-2017 (Independence day-Holiday), 1-9-2017 (Id-ul-Ad'ha-Holiday), 2-9-2017 to 11-9-2017 (Onam holidays for the High Court) and 12-9-2017 (Sreekrishna Jayanthi-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,  
*Additional Secretary to Government.*

**Labour and Skills Department**  
**Labour and Skills (A)**

ORDERS

(1)

G. O. (Rt.) No. 1430/2017/LBR.

*Thiruvananthapuram, 31st October 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Director, Jubilee Mission Medical College Hospital, East Fort, Thrissur-680 005, (2) the Managing Director, City Service Centre (Pvt.) Ltd. (An Ex-servicemen Enterprises), Marar Road, Trissur-680 001 and the workmen of the above referred establishment represented by the General Secretary, Kerala Hospital Employees Sangh (BMS), Patturaikkal, Trissur-680 022 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;